NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 29/(MAH)/2016 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.11.2016

NAME OF THE PARTIES:

Mr. Ramesh S. Modi

V/s. M/s. Modi Landscape Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1 AMOL NEHRU & CO

2 Noch /Kartavala Advocata

pr Def No 223

ORDER

C.P. No. 29/241-242/NCLT/MAH/2016

- 1. Ld. Counsels of both the sides are present and pleaded their respective claims.
- 2. When the court assembled a mention has been made in respect of C.A. 124/2016 At some length parties are heard.
- 3. On considering the contents/ directions of the order dated 19.09.2016 and the developments taken place thereafter in respect of this Litigation, I am of the opinion that no immediate adjudication on this Application is required to day.
- 4. Both C.A. 124/2016 and C.P. 29/2016 shall be heard together on the next date of hearing.
- 5. From the records it is noticed that reply to the Petition is not yet filed by the Respondent.
- 6. Respondents are directed to file the Reply on or before 16.11.2016, naturally copy to the other side, so that the Petitioner can file a rejoinder, if any.

7. Next date has already been fixed for hearing i.e. on **24.11.2016**; duly communicated to both the sides.

sd/-

Shri M.K. Shrawat

Member (Judicial)

Dated: 08.11.2016